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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 10303/2023 & CM APPL. 39855/2023

CA VINAY AGGARWAL

.....Petitioner

Through: Mr. Kabir Dixit, AOR with Ms.

Sanya Dua and Ms. Vasudha Banica,

Advocates

versus

UNION OF INDIA THROUGH MINISTRY OF CORPORATE AFFAIRS A WING & ANRRespondent

Through: Mr. Nishant Gautam, CGSC and Mr.

Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(75)

+ W.P.(C) 526/2024, CM APPL. 2343/2024 & CM APPL. 2345/2024

M/S. RAY AND RAY CHARTERED ACCOUNTANTS & ANR.

.....Petitioners

Through: Mr. Prateek Kumar, Mr. Rohit Ghosh

and Ms. Vaishnavi Chillakuru,

Advocates.

versus

NATIONAL FINANCIAL REPORTING AUTHORITY & ANR.

....Respondents

Through: Mr. Nishant Gautam, CGSC and Mr.

Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

Mr. Arnav Kumar, CGSC with Ms.

Gitanjali Vohra, Advocate.

(76)

+ W.P.(C) 1549/2024 & CM APPL. 6386/2024

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PANKAJ KUMAR

.....Petitioner

Through:

Mr. Gautam Jain and Mr. Manish

Yadav, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through:

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(77)

+ W.P.(C) 3969/2024 & CM APPL. 16270/2024

RASHMIKANT D. KUNDALIA

.....Petitioner

Through: M

Mr. Jayant Mehta, Senior Advocate

with Ms. Niyati Kohli and Mr.

Rishabh Parikh, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through:

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(78)

+ W.P.(C) 3970/2024 & CM APPL. 16272/2024

RAMESH CHATURVEDI

....Petitioner

Through:

Mr. Shivam Shukla and Ms. Anjali

Upadhyay, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through:

Mr. Premtosh K. Mishra, CGSC with

Mr. Manish Vashisht, Ms. Sanya

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Kalsi and Mr. Prakhyar Singh Sengar, Advocates for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(79)

+ W.P.(C) 3971/2024 & CM APPL. 16274/2024

DN CHATURVEDI

.....Petitioner

Through: Mr. Shivam Shukla and Ms. Anjali

Upadhyay, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Shashank Dixit, CGSC and Mr.

Rishan Dubey, GP with Mr. Rohit,

Advocate for UOI.

Ms. Shagun Shahi Chugh, Ms. Shreya Mitttal and Ms. Nandita Mishra,

Advocates for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(80)

+ W.P.(C) 5048/2024 & CM APPL. 20693/2024

CA DEEPAK AGRAWAL

....Petitioner

Through: Ms. Chhavi, Ms. Neha Kataria, Ms.

Kaushiki and Mr. Nimit Bhola.

Advocates.

versus

UNION OF INDIA, MINISTRY OF CORPORATE AFFAIRS
THROUGH THE SECRETARY & ANRRespondents

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Through: Mr. Nishant Gautam, CGSC and Mr.

Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(81)

+ W.P.(C) 9235/2024 & CM APPL. 37834/2024

JIGNESH MEHTA

.....Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Ms. Radhika Bishwajit Dubey, CGSC

with Ms. Gurleen Kaur Waraich and Mr. Kritarth Upadhyay, Advocate for

R-1.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(82)

+ W.P.(C) 9236/2024 & CM APPL. 37836/2024

AMIT CHATURVEDI

.....Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Nishant Gautam, CGSC and Mr.

Jitendra Kumar, GP with Mr. Vipul

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Verma, and Mr. Prithviraj Dey, Advocates for R-2.

(83)

+ W.P.(C) 9237/2024 & CM APPL. 37838/2024

PARAG D MEHTA

.....Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Rohan Jaitley, CGSC with Mr.

Varun Pratap Singh, Advocate for

UOI

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(84)

+ W.P.(C) 9238/2024 & CM APPL. 37840/2024

CHATURVEDI AND SHAH LLP

....Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Tarveen Singh Nanda, GP for

UOL.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

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Advocates for R-2.

(85)

+ W.P.(C) 5840/2024

VISHAL DHIREN SHAH

.....Petitioner

Through: Mr. Shri Venkatesh, Mr. Shryeshth

Ramesh Sharma, Mr. Vineet Kumar and Mr. Vedant Choudhary,

Advocates.

versus

UNION OF INDIA, THROUGH MINISTRY OF CORPORATE AFFAIRS & ANR

....Respondents

Through: Mr. Nishant Gautam, CGSC and Mr.

Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(86)

+ W.P.(C) 5841/2024

PARIMAL KUMAR JHA

....Petitioner

Through: Mr. Arun Kathpalia, Senior Advocate

with Mr. Shri Venkatesh, Mr. Shryeshth Ramesh Sharma, Mr. Vineet Kumar and Mr. Vedant

Choudhary, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Ripu Daman Bhardwaj, CGSC

with Mr. Kushagra Kumar, Advocate

for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.





(87)

+ W.P.(C) 5842/2024

M S PATHAK H D AND ASSOCIATES LLPPetitioner

Through: Mr. Shri Venkatesh, Mr. Shryeshth

Ramesh Sharma, Mr. Vineet Kumar and Mr. Vedant Choudhary,

Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Nishant Gautam, CGSC and Mr.

Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(88)

+ W.P.(C) 8118/2024 & CM APPL. 33356/2024

SAURABH PAMECHA

.....Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Jagdish Chandra, CGSC and Ms.

Archana Surve, GP with Mr. Subham Kumar Mishra, Advocate for UOI. Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(89)

+ W.P.(C) 8119/2024 & CM APPL. 33358/2024

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ASHISH GOVINDBHAI MISTRY

.....Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Mr. Piyush Beriwal, Mr. Rudra

Paliwal, Mr. Sandip Munian and Mr.

Jyotsha Vyas, Advocate for UOI. Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul

Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(90)

+ W.P.(C) 8127/2024 & CM APPL. 33386/2024

DTS AND ASSOCIATES LLP (FORMERLY KNOWN AS DTS AND ASSOCIATES)Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Ms. Pratima N. Lakra, CGSC with

Mr. Chandan Prajapati, Advocate for

UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(91)

+ W.P.(C) 8128/2024 & CM APPL. 33389/2024

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CA DEEPAK ROY

....Petitioner

Through:

Ms. Misha Rohatgi Mohta, Mr. Arihant Singh and Ms. Rabaica

Jaiswal, Advocate.

versus

UNION OF INDIA & ANR

....Respondents

Through:

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(92)

+ W.P.(C) 8129/2024 & CM APPL. 33392/2024

ANUJ G. BHATIA

....Petitioner

Through:

Mr. Vikram Nankani, Senior Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through:

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(93)

+ W.P.(C) 8130/2024 & CM APPL. 33399/2024

CA RASHIM TANDON

.....Petitioner

Through:

Ms. Misha Rohatgi Mohta, Mr. Arihant Singh and Ms. Rabaica

Jaiswal, Advocate.

versus

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UNION OF INDIA & ANR

....Respondents

Through:

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(94)

+ W.P.(C) 13637/2024, CM APPL. 57047/2024 & CM APPL. 57050/2024

CA MOON GOYAL @ MOON GOEL

....Petitioner

Through:

Appearance not given.

versus

UNION OF INDIA, THROUGH MINISTRY OF CORPORATE AFFAIRS & ANR

....Respondents

Through:

Ms. Shiva Lakshmi, CGSC with Mr. Govind Sharma and Mr. Madhav,

Advocates for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(95)

+ W.P.(C) 287/2025 & CM APPL. 1419/2025

CA A.B. JANI

....Petitioner

Through:

Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi S. Khazanchi, Mr. Vinayak Chawla and Ms. Pooja

Deepak, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through:

Ms. Rukhmini Bobde, CGSC and Ms.

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Prerna Dhal, GP with Mr. Amlaan Kumar and Mr. Vinayak Aren, Advocates for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(96)

W.P.(C) 289/2025 & CM APPL. 1428/2025

DELOITTE HASKINS AND SELLS LLP

....Petitioner

Ms. Prachi Dhamani and Ms. Rohini Through:

Jaiswal, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Mr. Rakesh Kumar, CGSC and Mr. Through:

Gokul Sharma, GP and Mr. Sunil,

Advocate for UOI.

(97)

W.P.(C) 290/2025 & CM APPL. 1435/2025

CA RAKESH SHARMA

....Petitioner

Through: Mr. Arun Kathpalia, Senior Advocate

> with Ms. Aayushi S. Khazanchi, Mr. Vinayak Chawla and Ms. Pooja

Deepak, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Ms. Shiva Lakshmi, CGSC with Mr. Through:

Govind Sharma and Mr. Madhav

Bajaj, Advocates for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

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Advocates for R-2.

(98)

+ W.P.(C) 952/2025 & CM APPL. 4684-85/2025

CHANDAN D LALA

.....Petitioner

Through: Mr. Vikram Nankani, Senior

Advocate with Mr. Nikhil Rungta, Mr. Karan Sachdev, Mr. Somesh Jain and Ms. Shruti Mandora, Advocates.

versus

UNION OF INDIA & ANR

....Respondents

Through: Ms. Shiva Lakshmi, CGSC with Mr.

Govind Sharma and Mr. Madhav

Bajaj, Advocates for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(99)

+ W.P.(C) 1146/2025 & CM APPL. 5653/2025

NIRAV MEHTA

.....Petitioner

Through: Mr. Karan Malhotra, Mr. Ayush

Pratap Singh and Mr. Anant Shankar

Tripathi, Advocates.

versus

NATIONAL FINANCIAL REPORTING AUTHORITY & ANR

....Respondents

Through: Mr. Nishant Gautam, CGSC and Mr.

Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

(100)

+ W.P.(C) 1709/2025, CM APPL. 8253/2025, CM APPL. 8254/2025 & CM APPL. 9010/2025

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NEERAJ BANSAL

.....Petitioner

Through: Mr. Arjun Syal, Ms. Shreya Das, Mr.

Akhilesh Walal and Mr. Indhirjith

Prabhakaran, Advocates.

versus

NATIONAL FINANCIAL REPORTING AUTHORITY

NFRA & ANR

....Respondents

Through: Ms. Shiva Lakshmi, CGSC with Mr.

Govind Sharma and Mr. Aakash

Pathak, GP for UOI.

Mr. Nishant Gautam, CGSC and Mr. Jitendra Kumar, GP with Mr. Vipul Verma, and Mr. Prithviraj Dey,

Advocates for R-2.

CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

> ORDER 17.03.2025

%

- 1. We have been informed that the judgement dated 07.02.2025 passed by this Court in W.P. (C) 5842/2023 is under challenge before the Hon'ble Supreme Court in SLP(C) 4139/2025 filed by the National Financial Reporting Authority wherein an interim order has been passed on 17.02.2025.
- 2. Based on the interim order passed by the Hon'ble Supreme Court, this Court has also passed an interim order on 28.02.2025.
- 3. If we peruse the order passed by the Hon'ble Supreme Court what we find is that the Court has not stayed the proceedings but has only observed that proceedings may continue but no final orders will be passed. The Hon'ble Supreme Court has further observed in the said order dated

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17.02.2025 that in a case where final orders have been passed, such orders will not be given effect to.

- 4. Having heard learned counsel for the parties and given due considerations to the facts and circumstances of the matter, we find it appropriate to list this batch of petitions once the Hon'ble Supreme Court decides the aforementioned SLP.
- 5. Accordingly, proceedings of this batch of petitions are adjourned *sine die*.
- 6. Learned counsel for the parties shall apprise the Court of the final outcome of the matter pending before the Hon'ble Supreme Court as and when it is finally decided.
- 7. Re-list these matters after the decision of the Hon'ble Supreme Court.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

MARCH 17, 2025/yrj